

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Criminal Appeal No(s). 1449/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

WASID ALI & ANR.

Respondent(s)

Date : 04-03-2020 This appeal was called on for hearing today.

For Appellant(s)

Mr. R.K. Gupta, Adv.  
Mr. Ankit Goel, AOR

For Respondent(s)

Mr. Imtiaz Ahmed, Adv.  
Mrs. Naghma Imtiaz, Adv.  
Mr. Ahmed Zargham, Adv.  
M/S. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Respondent Nos.1 and 2 are duly represented. Id. counsel for the respondents seeks two weeks' time to file counter affidavit/objection. Be filed.

Await original record from the High Court. Reminder be issued.

Original record has been received from the Trial Court but some pages are in vernacular language and torn condition. Let the record be sent back to the concerned Court for translation into English language in terms of Circular No.F.No.70/Judl./2010 dated 18.11.2010 and as per this Hon'ble Court's order dt. 20.11.2018 in Cr1.A.No.1256/2017.

List again on 5.5.2020.

ANIL LAXMAN PANSARE  
Registrar